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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI.

O.A.No.114/95

New Delhi: January 13, 1995.

HON'BLE MR.S.R.ADIGE, MEMBER (A)

HON'BLE DR. A.VEDAVALLI, MEMBER(J)

Shri Gurdial Singh,  
s/o Shri Iqbal Singh,  
Retired Driver Gr.'A',  
Northern Railway,  
r/o 147, Arjun Nagar,  
New Delhi- 110029

.....Applicant.

(By Shri B.S.Mainee, Advocate)

versus

Union of India: through

1. The Chairman,  
Railway Board,  
Rail Bhawan,  
New Delhi.

2. The General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.

3. The Chief Personnel Officer (Mechanical),  
Northern Railway,  
Baroda House,  
New Delhi.

4. The Divisional Railway Manager,  
Northern Railway,  
State Entry Road,  
New Delhi

.....Respondents.

ORDER (ORAL)

By Hon'ble Mr. S.R.Adige, Member (A)

After arguing the case for sometime, Shri B.S.Mainee, learned counsel for the applicant prayed that the application be allowed to be withdrawn. Prayer is allowed and the O.A. is allowed to be withdrawn.

*A.Vedavalli*

(DR A. VEDAVALLI)  
MEMBER(J )

*S.R. Adige*  
(S.R. ADIGE)  
MEMBER(A)